

ITEM NO.55

COURT NO.15

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5590/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in BA No. 2166/2023 passed by the High Court Of Kerala At Ernakulam)

M. SIVASANKAR

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.89891/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. A. Selvin Raja, AOR
Mr. Jaideep Gupta, Sr. Adv.
Mr. Manu Srinath, Adv.
Mr. M P Srivignesh, Adv.
Mr. Lakshman Raja T., Adv.
Mr. Mithun Kumar N., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable by 17.05.2023.

Counsel for the petitioner shall serve the standing
counsel for the respondents.

(RADHA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)